

Date : 9th October, 2020

From :

Dinesh P Surana,
Registrar (Inspection-I)
High Court of Bombay,
Appellate Side,
Bombay.

To,

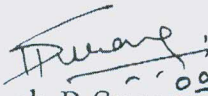
1. All the Principal District & Sessions Judges,
2. The Principal Judge, City Civil & Sessions Court, Gr. Bombay
3. The President, Industrial Court, Mumbai
4. The President, Maha. State Co-op. Appellate Court, Mumbai
5. The Chief Judge, Court of Small Causes, Mumbai
6. All the Principal Judges, Family Court
7. All Head of the Establishments under the Bombay High Court in the States of Maha. and Goa and UT of D&NH and DD.

Subject : The modification in SOP dated 03.06.2020, vide circular dated 15.09.2020, is kept in abeyance.

Respected Sir/Madam,

Apropos the subject cited above, I am under instruction to communicate you, that the Hon'ble Administrative Judges' Committee has resolved that the SOP dated 03.06.2020 and subsequent modification therein, except vide Circular dated 15.09.2020, will continue till 31.10.2020 or until further orders, whichever is earlier. This means that the present arrangement will continue till 31.10.2020 or until further orders, whichever is earlier.

Yours faithfully,


(Dinesh P. Surana)
09.10.2020
Registrar (Inspection-I)